

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-153(PB)/2017**

**IN THE MATTER OF:**

Tanushri Enterprises  
Vs.

.... Applicant/petitioner

Dhirglobal Industries Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner :

For the Respondent :

Shri Rajiv Dviwedi, Advocate

**ORDER**

One last opportunity is granted to file reply within one week with a copy in advance to the learned Counsel opposite. If the reply is not filed, the arguments shall be heard even in the absence of reply.

List the matter for arguments on 21<sup>st</sup> July, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

11.07.2017  
V. Sethi